

[Shri R. Venkataraman]

section 3 of the essential Commodities Act, 1955:—

(i) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1979, published in Notification No. S.O. 377 (E) in Gazette of India dated the 30th June, 1979.

(ii) The Cotton Textiles (Control) Amendment Order, 1979, published in Notification No. S.O. 378(E) in Gazette of India dated the 30th June, 1979. [Placed in Library. See No. LT-546/80].

(3) A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 26th May, 1979, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-547/80].

(4) A copy of the Annual Report of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1978-79 along with Accounts. [Placed in Library. See No. LT-548/80].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by the Government on the working of the Company. [Placed in Library. See No. LT-549/80].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, REVIEW AND ANNUAL REPORT OF MINING AND ALLIED MACHINERY CORPORATION LTD., DURGAPUR, ANNUAL REPORTS OF

ENGINEERING PROJECTS (INDIA) LTD., JESSOP AND CO., LTD., FOR 1978-79, RICHARDSON AND CRUDDAS LTD., AND CENTRAL SILK BOARD, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 102(E) published in Gazette of India dated the 19th February, 1980 specifying goods manufactured or produced wholly or in part of jute in the scheduled industry of textiles mentioned in the notification on which duty of excise shall be levied.

(ii) S.O. 153(E) published in Gazette of India dated the 10th March, 1980 rescinding the Commercial Vehicles (Restriction on Re-sale) Order, 1979. [Placed in Library. See No. LT-550/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79 along with the Audited Accounts and the comments of the Controller and Auditor General thereon. [Placed in Library. See No. LT-551/80].

(b) (i) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A Statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-552/80].

(c) (i) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-553/80].

(d) (i) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by the Government on the working of the Company. [Placed in Library. See No. LT-554/80].

(3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79, under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-555/80].

ORDINANCES IN RELATION TO THE STATES OF GUJARAT AND MADHYA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH): Sir, on behalf of Shri Yogendra Makwana, I beg to lay on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Police (Gujarat Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the Governor of Gujarat on the 15th November, 1979.

(ii) The Police (Incitement to Disaffection) (Gujarat Amendment) Ordinance, 1980 (No. 3 of 1980) promulgated by the Governor of Gujarat on the 18th January, 1980. [Placed in Library. See No. LT-556/80].

(2) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—

(i) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Adhyadesh, 1979 (No. 10 of 1979) promulgated by the Governor of Madhya Pradesh on the 26th December, 1979.

(ii) The Madhya Pradesh Atyavashyak, Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Nirsan Adhyadesh, 1980 (No. 2 of 1980) Promulgated by the Governor of Madhya Pradesh on the 6th February, 1980. [Placed in Library. See No. LT-557/80].

REPORT OF CAG OF INDIA FOR 1978-79 APPROPRIATION ACCOUNTS, RAILWAYS, FOR 1978-79, PARTS I AND II, AND BLOCK ACCOUNTS ETC. OF RAILWAYS FOR 1978-79

SHRI R. VENKATARAMAN: Sir, on behalf of Shri Jagannath Pahadia, I beg to lay on the Table:

(1) A copy of Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Railways) under article 151(1) of the Constitution.